

**BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1**

CP(IB) 187 of 2020

**Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 07.12.2020**

Name of the Company: Durst image Technology India Pvt Ltd
V/s
Cengres Tiles Ltd

Section: 9 of the Insolvency and Bankruptcy Code, 2016

ORDER

Learned Counsel Mr. Jwail Soneji appeared for the Operational Creditor.

Learned PCS Mr. Kunjal Dalal appeared for the Corporate Debtor.

The affidavit in reply is filed.

Learned Counsel for the Operational Creditor seeks time to file Rejoinder.

The permission is granted.

The Operational Creditor to file rejoinder, within two weeks (not more than five pages) by serving an advance copy to the other side.

The matter stands adjourned for further consideration to 02.02.2021


**(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)**


**(MADAN B GOSAVI)
MEMBER (JUDICIAL)**

Dated this the 7th day of December, 2020.